

वैदेशिक-कार्य मंत्री (श्री स्वर्ण सिंह) :

(क) से (ग). सरकार के पास कोई अधिकृत सूचना तो नहीं है, परन्तु ऐसी सूचना मिली है कि जंजीवार में भारतीय मूल के जो पेशनयाफ़ता लोग हैं, उन्हें कठिनाई हो रही है। उनकी कठिनाइयों से यूनाइटेड किंगडम और तान्जानिया की सरकारों को अवगत करा दिया गया है।

12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

POLICE FIRING AT TANUR

श्री हुकम चन्द कछवाय (देवास) :

अध्यक्ष महोदय, मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की और गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“तैनूर (केरल) में पुलिस द्वारा गोली चलाया जाना जिस के परिणामस्वरूप एक जनसंघ कार्यकर्ता की मृत्यु हुई।”

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, according to information furnished by the State Government, at about 5 P. M. on 12-3-65 a Muslim League Jatha was taken out from Karman Kadappuram, Tanur Kozhikode District, to celebrate the victory of the League candidate in elections. The jatha proceeded by the main road and reached the Railway Station by 9-30 P.M. While returning, the jatha members decided to take a shorter route via a place called Chirakkal. The local Sub-Inspector with a posse of Malabar Special Police consisting of one Havildar and three police constables was accompanying the jatha in a van. Police pickets were posted at different posts along the scheduled route. The short route via Chirakkal within Tanur town was not covered by police pic-

kets as it was not the scheduled route. When the jatha took its course along the non-motorable pathway via Chirakkal, the Sub Inspector with his men went back to the starting point at Karman Kadappuram where the pathway via Chirakkal would lead to At about 22.00 hours when the jatha was passing along the pathway, about 25 persons reported to belong to Bhartiya Jan Sangh and RSS groups suddenly attacked the jatha from the rear with knives and sticks. Hearing a commotion, the Sub-Inspector of Police, who was on the western side of the route at the beach, rushed with his men. When the Sub-Inspector reached the spot about 1-1/2 furlongs from the beach, four or five of the assailants attempted to attack him and to cut him with a sword-like weapon. The Sub-Inspector ordered firing in self-defence. The Havildar fired two rounds at close range injuring two of them. The rest of them fled. Nine members of the jatha were injured by the attackers. The injured members of the jatha and the two persons hit by bullets were admitted to hospital, where one of the persons hit by the bullet has since died. Police reinforcements were rushed to Tanur and patrolling was intensified.

Twenty persons suspected to be involved in the incident have been arrested and a sword, knives and sticks suspected to have been used by the assailants have been recovered. The incident did not have any serious repercussion and the situation is quiet and peaceful.

Four cases have been registered in connection with the incident on complaints made to the Police by Sri C. M. Kutty, the elected M.L.A., the Sub-Inspector of Police concerned and the two persons injured by police bullets, one of whom has since died. All the four cases are being personally investigated by the Circle Inspector of Police and, to facilitate the investigation, the Sub-Inspector has been transferred.

**Shri U. M. Trivedi (Mandsaur):** Sir, I rise on a point of order. According to the statement made by the hon. Minister, it appears that the police investigation is going on and some judicial action is being taken. The matter is *sub judice*. So, is it proper on the part of the hon. Minister to make a statement just to prejudice the mind of the judiciary in the matter?

**Mr. Speaker:** In the first information report filed with the police the allegations or charges must have been recorded. The allegation will be contained in the statement filed with the police, and the hon. Minister is giving only that information which has been filed. This is the story or version of one side. What is proved afterwards, that will be seen separately because the court shall have to decide it. The complainant always goes and files, what is called, the first information report. It only contains what is alleged by the complainant; nothing else. I hope the Minister is only referring to that report.

**Shri Hathi:** I am not saying anything further than that.

**Mr. Speaker:** He is referring only to the statement that has been filed with the police.

**श्री हुकम चन्द कछबाय :** इस जलूस का रास्ता तय था और वह जलूस रात को दस बजे निकाला गया था। क्या यह सच नहीं है कि हिन्दू बस्तियों में वह घुस गया और वहाँ काफी लोगों के किवाड़ों पर लठ्ठ मारे गये। और किवाड़ों को तोड़ा गया, महिलाओं को अश्लील किया गया . . . .

**अध्यक्ष महोदय :** अब त्रिवेदी जी को चाहिये कि प्वाइंट ऑफ़ ऑर्डर उठायें। उस वक्त उठाना चाहिये था या . . .

**Shri U. M. Trivedi:** I have said that this matter is *sub-judice*.

**अध्यक्ष महोदय :** अब मैं कैसे यह सवाल एलाऊ कर सकता हूँ।

यह सवाल नहीं पूछा जा सकता है। आप इस वक्त इतना ही पूछ सकते हैं कि इस वक्त किस स्टेज पर यह तहकीकात है, कौन तहकीकात कर रहा है। बाकी ये जो वाकिआत आप बयान कर रहे हैं, इनके बारे में नहीं पूछ सकते हैं।

**श्री हुकम चन्द कछबाय :** क्या सरकार को इस बात की जानकारी मिली है कि चुनाव के समय मुस्लिम लीग और कांग्रेस में झगड़ा हुआ था? क्या सरकार को इस बात की जानकारी भी मिली है कि जिन को गोली लगी वे चार पांच घंटे तक वैसे ही पड़े रहे और उनको चिकित्सा सुविधा नहीं पहुंचाई गई?

**श्री हाथी :** झगड़ा हुआ था या नहीं हुआ था वह सारी बात इनवेस्टीगेशन में आ जाएगी। अभी मैं कुछ नहीं कहना चाहता हूँ।

**श्री यज्ञपाल सिंह (कैराना) :** क्या यह सही है कि जिस पुलिस सब-इंस्पेक्टर ने गोली चलाई थी उसका तबादला नहीं किया गया है और वह तहकीकात के काम में स्कावर्टेड डाल रहा है और गवाहियां नहीं होने दे रहा है?

**श्री हाथी :** उसका ट्रांसफर कर दिया गया है।

**Shri Warrior (Trichur):** I wish to know whether any inquiry had been made into these incidents and, apart from the police investigation, whether Government is pursuing the matter so that the tense atmosphere which is prevailing in Tanur will cease?

**Shri Hathi:** When the case is tried by the court of law, all the facts will be ascertained.

**Shri Vasudevan Nair (Ambalappuzha):** Some very responsible people, including the Sarvodaya leader,

[Shri Vasudevan Nair]

Shri Kelappan, have gone there, made enquires and issued public statements alleging dereliction of duty by the police. May I know whether Government have gone into that and whether they propose to institute a judicial inquiry about the role of the police in this incident?

**Shri Hathi:** All that will be looked into.

**Shri Vasudevan Nair:** I am referring to the charge against the police.

**Shri P. H. Bheel (Dohad):** It is reported that the jatha was non-violent. In that case, why did police resort to firing and how can it be justified?

**Mr. Speaker:** That will be looked into during the inquiry.

12.10 hrs.

**MOTION FOR ADJOURNMENT AND CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**MEETING BETWEEN SHEIKH ABDULLAH AND CHINESE PRIME MINISTER—(contd)**

**Mr. Speaker:** Shri Swaran Singh to make a further statement on the reported meeting between Sheikh Abdullah and the Chinese Prime Minister, Mr. Chou En-lai, in Algiers to which his attention was called by Shri Hem Barua on the 1st April, 1965.

**श्री मधु लिमये (मुंगेर) :** अध्यक्ष महोदय, इस पर जो मेरा एतराज है उसे आप सुन लीजिये। नियम संख्या 197 के मातहत आप उनको बारबार ज्यादा समय या अगली तारीख नहीं दें सकते, एक ही दफा समय दे सकते हैं। इसलिये मेरा निवेदन है कि मंत्री महोदय ध्यान आकर्षण के जबाब में अपना बयान न दें बल्कि स्वतंत्र रूप से दें। यह मैं इसलिये नहीं कह रहा हूँ कि मैं प्रश्न नहीं पूछ सकता हूँ। मेरा नाम इसमें

है और मैं प्रश्न पूछ सकता हूँ। लेकिन यदि स्वतंत्र रूप से बयान आयेगा तो अन्य सदस्यों को, जिन्होंने ध्यान आकर्षण नोटिस पर हस्ताक्षर नहीं किये हैं, प्रश्न पूछने की सुविधा होगी। मेरी आपसे प्रार्थना है कि आप उनको स्वतंत्र रूप से अपना निवेदन करने की अनुमति दें।

**अध्यक्ष महोदय :** अगर मैं यह बात करूँ तो पहले मैं यह फैसला कर लूँ कि मेरा उनको वक्त देना नाजायज था और मैं एक ही दफे उनको वक्त दे सकता था। दूसरी दफे जो वक्त दिया वह गलती थी पहले मैं यह मान लूँ।

**श्री मधु लिमये :** आप चाहें जो फैसला लीजिये, उस पर मुझे कुछ कहना नहीं है। मैंने.....

**अध्यक्ष महोदय :** मेरा फैसला यह है कि मैं एक से ज्यादा बार भी वक्त दे सकता हूँ।

**The Minister of External Affairs (Shri Swaran Singh):** Mr. Speaker. Sir, on the 2nd April I had made a preliminary statement in reply to the Calling Attention Notice regarding Sheikh Abdullah's meeting with the Prime Minister of China, Mr. Chou En-lai, at Algiers. A further statement was promised by Government today.

Government have since had a full report from the Foreign Secretary. The Foreign Secretary arrived in Algiers on the 27th March and left on the morning of the 31st March after attending the meeting of the Standing Committee of the Afro-Asian Conference. Sheikh Abdullah had also arrived in Algiers on the 27th March, a few hours before the Foreign Secretary's arrival. From the 27th to the 31st March, very little notice of Sheikh Abdullah's visit was taken in the Algiers press and Radio. It was, however, known that Sheikh Abdullah, during this period, visited some officials of the Algerian Government.